

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO. 2093
TO BE ANSWERED ON 31ST JULY, 2018

FOOD SECURITY LAW

2093. ADV. M. UDHAYAKUMAR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether it is a fact that the digitization of the data of PDS beneficiaries, facility for online grievances redressal, toll free helplines, installation of Point of Sale (PoS) machines, online capturing of transaction are key reforms to be undertaken for effective implementation of the food security law;
- (b) if so, the details thereof; and
- (c) whether it is also a fact that the States have been asked to implement the above on a war footing basis and if so, the details thereof?

A N S W E R

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a) to (c): Department of Food and Public Distribution is implementing a scheme on 'End-to-End Computerization of TPDS Operations'. Component-I of the scheme comprises digitization of ration cards/beneficiary other database, online allocation, computerization of supply chain management, setting up of transparency portal and grievance redressal mechanisms. Under the scheme, ration cards/beneficiaries database have been completely digitized in all States/UTs, transparency portal and online grievance redressal facility/Toll-free number have been implemented in all States/UTs, online allocation has been implemented in 30 States/UTs and supply chain management has been computerized in 21 States/UTs. Component-II of scheme comprises automation of Fair Price Shops (FPSs), which involves installation of electronic Point of Sale (ePoS) devices at FPSs for authentication of beneficiaries and electronic recording of sale transactions. As per information received from States/UTs, out of total 5.29 lakh FPSs across the country, more than 3.33 lakh FPSs have been automated so far. Since some of the States/UTs could not complete all activities under the scheme within the plan period, the validity of the scheme has been extended upto 31.3.2019 without any escalation in the cost of the project to allow such States to complete the project.

